

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL DIARY NO. 24158 OF 2023

M/S IREO GRACE REALTECH PVT. LTD. APPELLANT

VERSUS

AMBRISH CHAUDHRY AND OTHERS RESPONDENT

WITH

CIVIL APPEAL DIARY NO. 25836 OF 2023

AND

CIVIL APPEAL DIARY NO. 28531 OF 2023

ORDER

1. Learned counsel for the appellant state that the parties have arrived at a settlement in these matters, inasmuch as the possession of the flats have been handed over to the respondents. Therefore, the appellant does not wish to press the present appeals.

2. In view of the settlement arrived at between the parties, the appeals are disposed of as withdrawn.

.....J.
[HIMA KOHLI]

.....J.
[AHSANUDDIN AMANULLAH]

NEW DELHI
MARCH 01, 2024
PS

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 2764-2771/2022

M/S IREO GRACE REALTECH PVT. LTD.

APPELLANT(S)

VERSUS

SANJAY GOPINATH

RESPONDENT(S)

(IA No. 52056/2022 - EX-PARTE STAY, IA No. 52058/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 52474/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

DIARY NO(S). 24158/2023 (XVII-A)

(IA No.134963/2023-CONDONATION OF DELAY IN FILING and IA No.134965/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134961/2023-STAY APPLICATION)

DIARY NO(S). 25836/2023 (XVII-A)

(IA No.145956/2023-CONDONATION OF DELAY IN FILING and IA No.145955/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.145954/2023-STAY APPLICATION)

DIARY NO(S). 28531/2023 (XVII-A)

(IA No.163829/2023-CONDONATION OF DELAY IN FILING and IA No.163830/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163828/2023-STAY APPLICATION)

C.A. No. 7845/2023 (XVII-A)

(FOR ADMISSION and IA No.232529/2023-STAY APPLICATION and IA No.232526/2023-CONDONATION OF DELAY IN FILING APPEAL)

DIARY NO(S). 51115/2023 (XVII-A)

(IA No.265420/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.265419/2023-STAY APPLICATION and IA No.265418/2023-CONDONATION OF DELAY IN FILING APPEAL)

Date : 01-03-2024 These appeals were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s)

Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.

Mr. Anshuman Srivastava, Adv.
Ms. Biswabara Dash, Adv.
Mr. E. C. Agrawala, AOR

Mr. Ranjit Kumar, Sr. Adv.
Mr. Abhimanyu Bhandari, Adv.
Ms. Rooh-e-hina Dua, AOR
Ms. Dhanakshi Gandhi, Adv.
Ms. Ruchi, Adv.

For Respondent(s)

Ms. Samapika Biswal, AOR
Mr. Aman Kumar Yadav, Adv.

Mr. Deepak Kumar Khushlani, Adv.
Mr. Santosh Kumar Pandey, AOR
Mr. Santosh Kumar Vishwakarma, Adv.
Mr. Debashish Mishra, Adv.

Mr. Chritarth Palli , AOR

Mr. Abhay Kumar, AOR

**UPON hearing the counsel, the Court made the following
O R D E R**

DIARY NO. 51115/2023:

1. Mr. Ranjit Kumar, learned Senior Counsel appearing for the appellant states that on the last date of hearing, i.e. on 02nd January, 2024, the present appeal was simply permitted to be tagged with Civil Appeal Nos. 2764-2771 of 2022 and the connected matters. It is submitted that notice was not specifically issued in the present appeal and *vide* order dated 14th February, 2024, the National Consumer Disputes Redressal Commission has passed an order in the Execution Petition¹ filed by the respondent herein, directing issuance ofailable warrants against the Directors of the appellant - company named in the said order.

¹ EA/ 576/2022 in Consumer Complaint No.773 of 2019

2. Issue notice on the Civil Appeals as well as the application seeking condonation of delay.
3. Till further orders, no coercive steps shall be taken against the Directors of the appellant-company in the Execution Petition filed by the respondent/complainant herein.
4. List on 15th April, 2024, along with the connected matters.

DIARY NOS. 24158/2023, 25836/2023 & 28531/2023:

Disposed of *vide* separate signed order, which is placed on the file.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**